

The Assam Gazette

তাসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত–কৰ্তুত্ব ভাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

মং 123 দিশপুৰ, শুক্ৰবাৰ, 11 মে, 1979, 21 বহাগ, 1901 ৰক No. 123 Dispus, Friday, 11th May, 1979, 21st Vaisakha, 1901 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 10th May 1979

No. LGL. 46/79/36.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

760 THE ASSAM GAZETTE, EXTRAORDINARY, MAY 11, 1979

ASSAM ACT XI OF 1979

(Received the assent of the Governor on 6th May, 1979)

THE GAUHATI MUNICIPAL CORPORATION (AMENDMENT) ACT, 1979

> An Act

further to amend the Gauhati Municipal Corporation Act, 1969.

Preamble.

Little and the special services or

Whereas it is expedient further to Assam Act 1 amend the Gauhati Municipal Corpora- of 1973. tion Act, 1969, hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Thirtieth Year of the Republic of India as follows:-のでのできず

Short title. extent and commencement.

- 1. (1) This Act may be called the Gauhati Municipal Corporation (Amendment) Act, 1979.
- (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Amendment

2. In the principal Act, in Section 1, in subof Section 1 section (1), at the end of the title of the Act, the of Assam section (1), at the end of the title of the figure Act I of figure "1971" shall be substituted by the figure 1973. "1969".

Amendment of Section 2 Act I of 1973.

- 3. In the principal Act, in Section 2, in subof Assam section (1),
 - (i) the comma "," appearing at the end of the figure "1956" shall be substituted by the word "and";
 - (ii) the words and figures "the Panchayat Act, 1959 and the Assam Town and Country Planning Act, 1959" shall be substituted by the words and figures "the Assam Panchayati Raj Act, 1972";

(iii) at the end of the existing sub-section the following sentence shall be added, namely:-

"The Assam Town and Country Planning Act, 1959 shall apply and be in force within the territorial limits of the Corporation with effect from the date of coming into force of the Gauhati Municipal Corporation (Amendment) Act, 1979".

Amendment 4. In the principal Act, in Section 5, in subof Section 5 of Assam Act I of section (1), 1973.

- (i) existing clause (a) shall be substituted by the following, namely:
 - "(a) There shall be one Councillor for a minimum of every seven thousand five hundred population subject to a maximum number of sixty Councillors for the Corporation";
- (ii) in the existing first proviso of clause (a), the word "five" shall be substituted by the word "four";
- (iii) in the second proviso of clause (a), the word "five" shall be substituted by the words "two and a half".

Amendment of Section 11 of Assam Act I of

- 5. In the principal Act, in Section 11,
 - (i) in sub-section (1), the words "the Mayor" appearing between the words "or" and "may" shall be substituted by the words "any Standing Committee";
 - "could" ap-(ii) in sub-section (2), the word pearing between the words "therewith" and "be prejudicial" shall be substituted by the word "would";

(iii) in sub-section (2), the word "Commissioner" appearing twice, first between the words "of the" and "or of" and secondly between the words "by the" and "or the" shall be substituted by the word "Corporation" and the word "Commissioner" appearing between the words "to the" and "whose" shall be substituted by the word "Government".

Amendment of Section 17 6. In the principal Act, in Section 17, in of Assam sub-section (2), the existing proviso shall be Act I of substituted by the following, namely:—

"Provided that no letter shall be sent to the Government by the Commissioner without sending a copy thereof to the Mayor on receipt of which the Mayor may furnish his views, if any, to the Government."

Amendment of Section 19 7. In the principal Act, in Section 19, in of Assam Sub-section (3), the words "other than prerogatives of the Mayor" preceded and followed by comma, shall be inserted in between the words "functions" and "to".

Amendment of Section 72 of Assam Act I of 1973.

- 8. In the principal Act, in Section 72,
 - (i) in sub-section (2), the words "two hundred and fifty" appearing between the words "not below" and "rupees" shall be substituted by the words "five hundred";
- (ii) in sub-section (3), the words "two hundred and fifty" appearing between the words "not below" and "rupees" shall be substituted by the words "five hundred";
- (iii) in sub-section (5), the word "three" appearing between the words "exceed" and "months" shall be substituted by the word "four";
- (iv) in sub-section (6), the words "two hundred and fifty" appearing between the words "is below" and "rupees" shall be substituted by the words "five hundred".

Amendment 9 In the principal Act, in Section 73, after of Assam sub-section (1), the following shall be added as Act I of new sub-section (IA), namely:—

- "(IA) Whenever a Corporation is superseded under Section 425 of the principal Act, the office of membership held by the two Councillors under clause (c) of the preceding sub-section shall be held:—
 - (i) when only one person is appointed as administrator, by such administrator and the Commissioner of the Corporation;
 - (ii) when a council of administrators is appointed with only two persons, by these two administrators;
 - (iii) when more than two persons are appointed as council of administrators, by such two of them as may be selected by the council of administrators in a meeting".

Amendment 10. In the principal Act, in Section 74, in of Section 74 sub-section (3), in the proviso, the words "not Act I of appointed by the Commissioner" shall be substituted by the words "the maximum of whose scale of pay is not below five hundred rupees".

Amendment of Section 75 of Assam Act I of 1973.

- 11. In the principal Act, in Section 75,
- (i) in sub-section (1), the word "rules" appearing in between the words "in the" and "to be" shall be substituted by the word "regulations";
- (ii) sub-section (2) shall be substituted by the following, namely:—
- "(2) (a) In the case of a Municipal Officer or staff the maximum of whose pay scale does not exceed one thousand rupees per mensem, an appeal shall lie to the Standing Finance Committee;

(b) In the case of Municipal Officer or staff the maximum of whose pay scale exceeds one thousand rupees per mensem, an appeal shall lie to the State Government."

12. In the principal Act, in Section 120, in of Section 120 of Assamsub-section (2), in between the words "printed" and "copy" the words "or, in the alternative, a 1973. cyclostyled" shall be inserted.

Insertion of 13. In the principal Act, after Section 309, new Section the following shall be added as new Section 309A, 309A in Assam Act namely: I of 1973.

> "309A. Subject to the provisions of the Cattle Trespass Act, 1887, the Corporation may establish and maintain pounds within the city for all kinds of animals."

Amendment 315 of As sam Act Lef 1973.

14. In the principal Act, in Section 315, the of Section fullstop "." appearing at the end of clause (c), shall be substituted by the semicolon and word "; or" and thereafter the following shall be added as new clause (d), namely:

> "(d) may firm out any municipal market or pound either by auction or by tender for a period of one year only:

> Provided that extension for a total period not exceeding one more year may be granted in exceptional circumstances for reasons to be recorded." The pervious of the

15. In the principal Act, in Section 337, in Amendment of Section sub-section (3), the words "thirty days" appearing in between the words "expiry of" and "the Commissioner" shall be substituted by words 1973. "seven, days".

16. In the principal Act, in Section 425, Amendment of Section 425 of Assam(i) in sub-section (1), Act I of 1973.

(i) at the end of the first proviso, the colon "(:)" shall be substituted by a fullstop "(.)";

- (ii) the second proviso shall be deleted;
- (iii) in sub-section (2), after clause (b), the following new clause shall be inserted as clause "(bb)", namely:—
- "(bb) The person or persons so appointed under the preceding clause shall also exercise and perform, as far as may be, the powers and duties of various Standing Committees and Joint Committees under the provisions of this Act and for the purpose of such exercise such person or persons shall be deemed to be the respective Standing Committee or Joint Committee, as the case may be, within the meaning of this Act."

Amendment of Fourth of Fourth Schedule of Schedule,

Assam Act
I of 1973.

- (1) in the entries bearing serial number 10 in the third column, for the word "Do", the words "as may be fixed from time to time subject to a maximum of three thousand rupees" shall be substituted;
- (2) in the entries bearing serial number 11, in the third column, for the word "Do", the words "two hundred and fifty rupees" shall be substituted;
- (3) the entries bearing serial numbers 26, 39, 56 and 76 shall be deleted.

U. TAHBILDAR, Secy. to the Govt. of Assam, Legislative Department.

Gauhati—Printed and published by the Supdt. i/c.. Assam Govt. Printing Press, (Ex-Gazette) No. 245—850+500+25—11-5-1979.